

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
ORIGINAL APPLICATION NO. 415 OF 2025

In the matter of: -

Public Action Committee

Applicant

Vs.

State of Punjab & Ors.

Respondents

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1.	Response on behalf of Respondent No. 6 i.e. Central Pollution Control Board (CPCB) in compliance to Hon'ble NGT order dated 18.08.2025 in O.A No. 415/2025.	



(Filed by Adv. Atif Suhrawardy)
On behalf of Central Pollution Control Board

Place: Delhi

Dated: 16.10.2025

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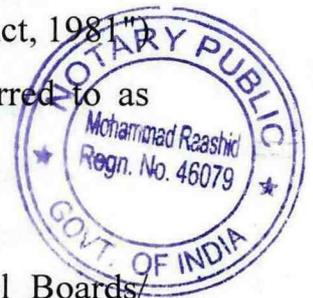
State of Punjab & Ors.

Respondents

**RESPONSE ON BEHALF OF RESPONDENT NO. 6,
CENTRAL POLLUTION CONTROL BOARD (CPCB)**

MOST RESPECTFULLY SHOWETH:

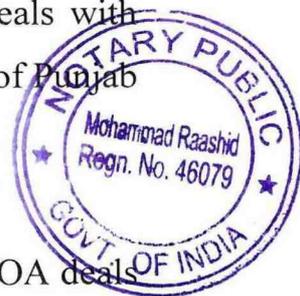
1. That, the Hon'ble National Green Tribunal, Principal Bench (hereinafter referred to as "Hon'ble NGT") vide order dated 18.08.2025 and 03.09.2025, impleaded the Central Pollution Control Board (hereinafter referred to as "CPCB") as respondent no. 06 and directed it to file its reply/response. Thereby, the reply is made in succeeding paragraphs.
2. That, the CPCB is constituted under the Water (Prevention and Control of Pollution) Act, 1974 (hereinafter referred to as "Water Act, 1974"). It performs the functions under the Water Act, 1974, the Air (Prevention and Control of Pollution) Act, 1981 (hereinafter referred to as "Air Act, 1981") and the Environment (Protection) Act, 1986 (hereinafter referred to as "E(P) Act, 1986").
3. That, it is further submitted that the State Pollution Control Boards/ Pollution Control Committees (hereinafter referred to as "SPCBs/PCCs") have been constituted in States / Union Territories under the Water Act, 1974 and Air Act, 1981, and are empowered to perform the functions and



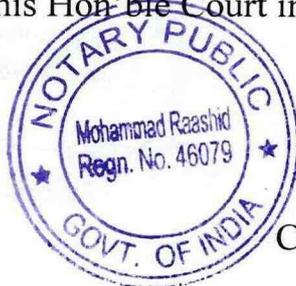
implement the provisions of these Acts in respect of their Territorial Jurisdiction.

PARAWISE REPLY

1. That no comments are offered by answering respondent herein over the averments made in para 1 of the OA wherein the directions rendered by Respondent No. 1 to other state respondents have been mentioned.
2. That the content of paragraphs 2 & 3 related to the funds lying with the Department of Forest and Wildlife Conservation, Punjab, and the Department of Science, Technology, and the Punjab Pollution Control Board, and hence requires no comments from the answering respondent no. 6.
3. That the content of para no. 4 deals with averments made with regard to Respondent No.1 and hence would be best addressed by the said Respondent.
4. That the content of para 1 of the grounds raised in the OA is the description of the Applicant's NGO herein which is a matter of record and calls for no reply from this answering respondent.
5. That the content of para 2 of the grounds raised in the OA deals with allegation made by the applicant with regard to the Government of Punjab and hence calls for no reply from this answering respondent.
6. That the contents of para 3, 4 and 5 of the grounds raised in the OA deals with averments made with regards to both Respondent No. 1 and PPCB and hence would be best addressed by the respective respondents,



7. That the contents of Para no. 6 and 7 of the grounds raised in the OA related to the objective & functioning of PUNCAMPA and Compensatory Afforestation Funds Rules, 2018, and hence requires no reply from this answering respondent.
8. That the content of para 8 of the grounds raised in the OA relates to various direction given by the apex court in the cited judgements, thereby, no comments are offered over them by this answering respondent.
9. That the contents of Para No. 9 and 10 of the grounds raised in the OA are matter of record and hence calls for no reply from this answering respondent.
10. That the contents of Para no. 11 are related to directions given by this Hon'ble Tribunal and hence calls for no reply from this answering respondent.
11. That the contents of para no. 12 of the grounds raised in the OA deals with averments made with regard to Respondent No.1 and hence would be best addressed by the said Respondent.
12. That, the answering respondent no. 6 craves leave of the Hon'ble Tribunal to file additional replies if required in future.
13. That, in the light of the above submissions, it is respectfully submitted that this Answering Respondent, i.e., CPCB, shall abide by any order(s) or direction(s) passed by this Hon'ble Court in the instant OA.



A handwritten signature in blue ink, appearing to read "Anil C. Ranveer".

(Anil C. Ranveer)
Scientist 'E'

Central Pollution Control Board

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AFFIDAVIT

I, **Anil C Ranveer**, working as Scientist 'E' in Central Pollution Control Board, Parivesh Bhawan, East Arjun Nagar, Delhi, the Respondent No. 6 in the above matter, do hereby solemnly affirm, declare on oath and state as under:-

1. That I, the deponent herein, am well conversant with the facts and circumstances of the present case on the basis of the information derived from the official records, and hence, I am competent to verify, sign and swear this affidavit on behalf of the Respondent CPCB.
2. That the accompanying reply may be read as part and parcel of the present affidavit.
3. That the accompanying reply has been drafted and filed under my instructions and authority, and the contents thereof are true and correct on the basis of the record maintained during the ordinary course of business of CPCB and available records and documents, and the contents of the same are read over and explained to me and are not repeated herein for the sake of brevity.



DEPONENT

अनिल सी. रणवीर / Anil C Ranveer
वैज्ञानिक 'ई' / Scientist 'E'
केंद्रीय प्रदूषण नियंत्रण बोर्ड
Central Pollution Control Board
(पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, भारत सरकार)
(M/o Environment, Forest & Climate Change, Govt. of India)
परिवेश भवन, पूर्वी अर्जुन नगर, दिल्ली-110022
Parivesh Bhawan, East Arjun Nagar, Delhi-110022

VERIFICATION:

Verified at New Delhi on this _____ day of _____ 2025 that the contents of the above reply are correct and true on the basis of the records of the case as mentioned in the day-to-day affairs of the CPCB. Nothing has been concealed therefrom or mis-stated.

DEPONENT

अनिल सी. रणवीर / Anil C. Ranveer
 वैज्ञानिक 'ई' / Scientist 'E'
 केंद्रीय प्रदूषण नियंत्रण बोर्ड
 Central Pollution Control Board
 (पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, भारत सरकार)
 (M/o Environment, Forest & Climate Change, Govt. of India)
 परियेश भवन, पूर्वी अर्जुन नगर, दिल्ली-110032
 Parivesh Bhawan, East Arjun Nagar, Delhi-110032.



ATTESTED

 NOTARY PUBLIC
 DELHI (India)

22 OCT 2025